

(169)

I अर्थात् अर्थात्

4040  
13.1.12  
31.1.12  
31.1.12  
31.1.12

**Affidavit to be Furnished by the candidate alongwith Nomination Paper  
Before the Returning Officer  
For election to.....(name of the House)  
From.....Constituency (Name of the Constituency)**

I Randhir Kumar son/daughter/wife of Ram Chandra Prasad  
Aged 38 years, resident of vill - Murarpur, P.S - Korma  
P.O - Koton, Dist - Shekhpura (mention full postal address), a candidate at the above  
Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by.....(name of the political party) / am contesting as an  
Independent candidate.

**(2) Details of PAN and status of filing of Income tax return :**

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return ( in Rupees)
1.	Self <u>Randhir Kumar</u>	<u>AELPK7780J</u>		
2.	Spouse- <u>Punam Kumari</u>	<u>AHRPK9438L</u>		
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3 .....			

**(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-**

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	

**4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):**

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) .	

5) Punishment imposed:

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets :**

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	112,600/-	52800/-	x	x	x
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	5/B - 127,810/- 150,000/- Sahara India	36400/-	x	x	x
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	200,000/- LIC Bond.	x	x	x	x
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	50,000/-KVP 500,000/- Basoj Alliance 12,00,000/- LIC 1200,000/- Tata AIG	50000/- NISC 700,000/- LIC 450,000/- Tata AIG	x	x	x
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	95,000/- SBP Rite		x	x	x
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	x	x	x	x	x
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	270,000/- 100gm Gold Jewellery	540,000/- 200gm Gold Jewellery	x	x	x

(vii)	Any other assets such as value of Claims/interest					
(ix)	Gross Total value	39,54,10/-	18,83,200/-	x	x	x

### 3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.  
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Agricultural Land</b> Location(s) Survey number(s) Area (Total measurement in acres) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of Land (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc. Approximate Current market value	x	x	x	x	x
(ii)	<b>Non-Agricultural Land</b> Location(s) Survey number(s) Area (Total measurement in sq. ft.) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of Land (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc. Approximate Current market value	1. Mauja Jhali, Pat 8167 sq. feet Rd. 35,00,000/- 2. Mauja Ghadhi, Chokandhi, Noida 500 Sq. yard Rd. 25,00,000/- 3. Shaikhpur	1. Mauja Jhali 1810 sq. feet B. 729,000/-			
(iii)	<b>Commercial Buildings</b> (including apartments) -Location(s) -Survey number(s) Built up Area (Total measurement in sq. ft.)		Flat - 56A Mayur Vihar, N. Delhi Area - 1148 Sq. yard B. 25 Lacs.			

	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any Investment on the property by way of development, construction etc.				
	Approximate Current market value				
(iv)	<b>Residential Buildings</b> (including apartments, -Location(s) - Survey number(s) Area (Total measurement in sq. ft.) Built up Area (Total measurement in sq. ft.) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of property (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc. Approximate Current market value				
(v)	<b>Others</b> (such as interest in property)	10(Ten) Lacs JCB Machine	A, 80,000/- R & U Const. Pvt. Ltd.		
(vi)	<b>Total of Current Market Value of (i) to (v) above</b>				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-  
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Loan or dues to Bank/Financial Institution(s)</b> Name of Bank or FI Amount outstanding Nature of loan	X				
	<b>Loan or dues to any individuals/ Entity other than mentioned in (i) above.</b> Name(s) Amount outstanding Nature of loan					

	Any other liability					
	<b>Grand total of liabilities</b>					
(ii)	<b>Government Dues:</b>					
	Dues to departments dealing with government accommodation					
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)					
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	<b>Grand total of all Govt. dues</b>					

**(7) Details of profession or occupation:**

- a. Self.....  
b. Spouse .....

**(8) My educational qualification is as under:**

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)  
(Name of the School /College/ University and the year in which the course was completed.)

**(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:**

1.	Name of the candidate	Sh./Smt./Kum.
2.	Full postal address	
3.	Number and Name of the constituency and state	
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

(c) Total number of Pending cases where the court (s) have taken cognizance						
5.	PAN of	Year for which last Income Tax Return filed			Total Income (Rs.)	
	(a) Candidate					
	(b) Spouse:					
	(c) Dependents					
6.	<b>Details of Assets and Liabilities in rupees</b>					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	<b>Moveable Asset (Total value)</b>					
B.	<b>Immovable Asset</b>					
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)					
	(ii) Approximate Current Market Price of Asset (Total Value)					
7.	<b>Liabilities</b>					
	(i) Government dues (Total)					
	(ii) Loans from Bank, Financial Institutions and others (Total)					
8.	<b>Highest educational qualification:</b>					
	(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;  
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Sheikhpur this the 27th day of Dec 2011.

राजश्री कुमारी सोनी  
 DEPONENT  
 169, शेखपुरा  
 विधान सभा क्षेत्र

- 
- Note:
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
  2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
  3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
  4. The affidavit should be either typed or written legibly and neatly.